

GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP
LOK SABHA
UNSTARRED QUESTION NO. 4994
ANSWERED ON 23.03.2026

SKILL DEVELOPMENT TRAINING CENTRES IN BIHAR

†4994. SHRI RAJESH RANJAN:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) the details of Training Centres sanctioned under major Skill Development Schemes during the last five years, and the current year, State/UT-wise, particularly in Bihar;
- (b) the total number of training centres operational at present in Bihar during the said period;
- (c) whether the Government has conducted any comprehensive review regarding the closure or non-functionality of training centres in Bihar and if so, the details and findings thereof;
- (d) the details of funds allocated and released for the skill development infrastructure in Bihar during the last five years and the current year, year-wise; and
- (e) the targeted measures proposed by the Government to strength the training infrastructure in Bihar?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI JAYANT CHAUDHARY)

(a) to (e): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including Bihar. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills.

The State/UT-wise number of training centres under major schemes of MSDE as on 31.12.2025 are given at **Annexure**.

MSDE is conducting regular monitoring of Training Centres (TCs) across India including Bihar through physical inspections, virtual monitoring via video calls, and telephonic verifications to ensure training is being conducted as per guidelines and no misuse of public funds takes place. The Ministry has taken following measures to strengthen monitoring, transparency and accountability in the scheme to prevent recurrence:

- i. The enrollment of the candidates under PMKVY scheme is Aadhaar based to ensure that fake enrollments do not occur under the scheme.
- ii. Training centres are mandated to ensure AEBAS attendance for all candidates under PMKVY, using geo-fenced face authentication, which is directly linked to payments to training centres.
- iii. Awarding Bodies, Training Partners and States have been directed to conduct on-ground monitoring of the training activities.

- iv. Real-time Monitoring- Kaushal Samiksha Kendras in MSDE enable independent virtual oversight using digital tools, ensuring compliance and timely interventions.
- v. Formalized tranche-wise pre-payment verification process and checklist for consistent validation before fund disbursement.
- vi. Training centres are being monitored effectively through various methodologies such as call validation, surprise physical visits, etc.
- vii. Further, Standard Operating Procedure for Assessment and Certification under PMKVY 4.0 has been prepared to ensure fair, transparent and standardized assessments and certification.
- viii. Revised monitoring guidelines under PMKVY 4.0 have been issued and in cases of non-compliance, appropriate penalties including blacklisting, suspension, financial recoveries and legal action as per the Penalty Grid are imposed to ensure accountability and prevent any misuse of public funds.
- ix. A penalty matrix has been devised to penalize (including the financial penalties) for non-compliant entities as per the discrepancies observed after due diligence/ corruption by the Monitoring Committee.
- x. In cases of severe non-compliance or any unethical practice like offering a bribe, intimidating inspector/assessor, etc. a training center may be suspended for a period of six months or blacklisted from the skill ecosystem.

The cost of training and certification is borne under the schemes. Further, TCs are set up on need basis to impart the training across the country. Funds under PMKVY are released to implementing agencies for meeting the training cost as per prescribed norms. Under JSS scheme, funds are released to Non-Governmental Organizations (NGOs) directly. Under NAPS, stipend support up to Rs 1500/- per month is released to apprentices through DBT and not to the establishments covered. Day to day administration as well as financial control in respect of CTS scheme implemented through ITIs lies with the respective State Government/UT Administration.

The Government is taking various steps to strengthen the skilling ecosystem across the country including Bihar by promoting the expansion of training facilities, particularly in underserved areas, and by introducing initiatives such as Skill Hubs to integrate skilling with schools, colleges and higher educational institutions. Under PMKVY 4.0, implementation has been decentralized with greater involvement of District Skill Committees (DSCs) and Skill Hub Institutions to enhance last-mile delivery and improve access to quality skilling opportunities across the State. District Skill Development Plans (DSDPs) aimed at addressing identified skill gaps across sectors, map local employment opportunities, skill demand, and training infrastructure to guide government skill programmes.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 4994 ANSWERED ON 23.03.2026 REGARDING "SKILL DEVELOPMENT TRAINING CENTRES IN BIHAR"

State/UT-wise details of training centres under major schemes of MSDE as on 31.12.2025:

State/UT	PMKVY 4.0 Centres (STT+SP)	JSS centers	NAPS Establishments	ITIs
A&N Islands	5	1	25	4
Andhra Pradesh	371	6	1,294	521
Arunachal Pradesh	82	-	31	10
Assam	798	6	1,010	47
Bihar	537	21	757	1356
Chandigarh	10	1	192	3
Chhattisgarh	177	14	343	227
Delhi	144	3	5,999	46
Goa	6	1	538	13
Gujarat	266	9	13,363	493
Haryana	530	2	6,305	380
Himachal Pradesh	180	11	827	268
Jammu And Kashmir	543	2	649	56
Jharkhand	206	13	498	354
Karnataka	398	12	2,943	1468
Kerala	132	9	2,091	442
Ladakh	11	2	16	3
Lakshadweep	1	1	2	1
Madhya Pradesh	1,351	29	1,309	953
Maharashtra	571	21	10,300	1046
Manipur	163	4	34	11
Meghalaya	93	1	47	8
Mizoram	106	1	24	3
Nagaland	85	2	27	9
Odisha	241	29	812	500
Puducherry	22	-	275	15
Punjab	572	2	1,111	329
Rajasthan	1,454	9	1,191	1543
Sikkim	37	-	83	4
Tamil Nadu	490	9	3,264	457
Telangana	119	6	1,523	301
DNH & DD	9	2	147	4
Tripura	117	2	112	22
Uttar Pradesh	2,581	47	7,490	3304
Uttarakhand	196	8	875	170
West Bengal	252	8	1,591	317
Total	12,856	294	55,424	14,688
